

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.407
Appeal No.470/252/ND/2019

IN THE MATTER OF:

M/s Euris Consult Pvt Ltd	...	Appellant
Versus		
ROC	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 14.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. A.K. Pathak, Adv.
For the Respondent :

ORDER

The Ld. Counsel for the Petitioner placed reliance upon the order dated 11.09.2019 passed by this Tribunal in Appeal No.456/2019. Nevertheless, the Ld. Counsel is unable to point out that as on 07.06.2017, the Petitioner Company was running any business.

Let this matter be fixed for hearing before **Regular Bench** on **11.04.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)